

INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "I-1": NEW DELHI
BEFORE RAMA KANTA PANDA, ACCOUNTANT MEMBER
AND
SHRI CHALLA NAGENDRA PRASAD, JUDICIAL MEMBER
(Through Video Conferencing)

ITA No. 746/Del/2020
(Assessment Year: 2014-15)

Rakesh Kumar Aneja & Songs HUF, 146, Bera Enclave, New Delhi PAN: AALHR8329A	Vs.	ITO, Ward-41(2), New Delhi
(Appellant)		(Respondent)

Assessee by :	Shri C. S. Anand, Adv
Revenue by:	Shri M Baranwal, Sr. DR
Date of Hearing	29/11/2021
Date of pronouncement	29/11/2021

ORDER

PER R. K. PANDA, AM.

1. This appeal is filed by the assessee against the order of the Id CIT(A)-14, New Delhi dated 28/11/2019 for the Assessment Year 2014-15.
2. At the time of hearing the Id AR of the assessee submitted that it has opted to settle the dispute under Direct Taxes Vivaad se Vishwas Act, 2020 and submitted copy of Form No. 3 issued by Pr. CIT, Delhi-15. Therefore, it is stated that the appeal of the assessee may be treated as withdrawn.
3. The Id DR did not have any objection to the same.
4. We have carefully perused the letter of the assessee dated 30/09/2021 wherein the assessee submitted that it has opted to settle the dispute under Direct Taxes Vivaad se Vishwas Act, 2020 and submitted form No. 3 which has already been issued by Pr. CIT, Delhi-15. In view of this the appeal of the revenue is dismissed as withdrawn.
5. In the result, the appeal of the assessee is dismissed.
Order pronounced in the open court on 29/11/2021.

-Sd/-
(C. N. PRASAD)
JUDICIAL MEMBER

-Sd/-
(R. K. PANDA)
ACCOUNTANT MEMBER

Dated: 29/11/2021
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1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR
ITAT, New Delhi